

# THE HIGH COURT OF MEGHALAYA SHILLONG

## C I R C U L A R

Dated Shillong, the 29<sup>th</sup> July 2019

**No. HCM.II/89/2014/84:** It is impressed upon all Judicial Officers to make use of Video Conferencing facility with the District Jail(s), as far as may be practicable, for the purposes of remand/ recording of confessional statements, including all other incidental matters, of the undertrials.

By order,

  
REGISTRAR

**Memo No. HCM.II/89/2014/84-A Dated Shillong, the 29<sup>th</sup> July 2019**

**Copy to: -**

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S. to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
3. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
4. The District & Sessions Judge: East Khasi Hills District, Shillong/ West Khasi Hills District, Nongstoin/ West Jaintia Hills District, Jowai/ Ri Bhoi District, Nongpoh/ West Garo Hills District, Tura/ East Garo Hills District, Williamnagar/ South West Garo Hills District, Ampati with a request to bring the contents of this Circular to all Judicial Officers within your Judgeships.
5. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
6. The Director, Meghalaya State Judicial Academy, Shillong.
7. The Joint Registrar (Judicial), High Court of Meghalaya, Shillong.
8.  The Systems Analyst, High Court of Meghalaya, Shillong for uploading this circular in the official website.
9. Order File.

  
REGISTRAR

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29/7/19